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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 530/2019**

**ONE97 COMMUNICATIONS LTD. .... Plaintiff**

Through: **Mr. Mayank Sharma, Adv.**

versus

**HMT CINEMA & ANR. .... Defendants**

Through: **Mr. Aseem Mehrotra and Ms. Deeksha, Advs.**

**CORAM:**

**HON'BLE MR. JUSTICE SACHIN DATTA**

**ORDER**

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**17.11.2023**

1. Learned counsel for the plaintiff submits that a settlement has been arrived at between the parties in terms of which, the disputes which are subject matter of the present suit have been amicably resolved. He, accordingly, seeks leave to withdraw the present suit.
2. Accordingly, the present suit is dismissed as withdrawn.
3. Since, a settlement has been arrived at between the parties and the suit has been withdrawn at an early stage, the court fee is directed to be refunded to the plaintiff in terms of the judgment of the Supreme Court in the case of *High Court of Judicature at Madras, Represented by its Registrar General v. M.C. Subramaniam and Ors.*, (2021) 3 SCC 560. Let the Registry draw up the requisite certificate within a period of four weeks from today.

**SACHIN DATTA, J**

**NOVEMBER 17, 2023/r**